COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 323 OF 2017 & IA NO. 828 OF 2017 & IA NO. 374 OF 2018

Dated: 11th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: The Kerala High Tension and Extra High Tension Industrial Electricity Consumers' Association Vs.		Appellant(s)
Kerala State Electricity Regulatory Commission & Anr		Respondent(s)
Counsel for the Appellant(s) :	Mr. George Poonthattam Mr. Atul Shankar Vinod	
Counsel for the Respondent(s) :	Mr. P V Dinesh Ms. Arushi Singh for R-2	

<u>ORDER</u>

IA NO. 374 OF 2018 (Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL No. 323 of 2017

It is represented that pleadings are complete.

List the matter for hearing on 07.08.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk